

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.3/96

Wednesday, this the 17th day of January, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

PK Lambodaran Nair,
Superintendent of Police,
Crime Branch C.I.D.
Crime Investigation Department,
Kozhikode.

- Applicant

By Advocate Mr Pirappancode V Sreedharan Nair,

Vs

1. Union of India represented by
the Secretary,
Ministry of Home Affairs,
New Delhi.
2. State of Kerala represented by
its Chief Secretary, Secretariat,
Thiruvananthapuram.
3. The Selection Committee for
selection to the Indian Police Service
constituted under Regulation 3 of
the Indian Police Service
(Appointment by Promotion) Regulations
1955, represented by its Chairman, Chairman,
Union Public
Service Commission,
Shajahan Road, New Delhi.
4. Union Public Service Commission
represented by its Secretary,
Office of the Union Public
Service Commission,
Shajahan Road, New Delhi.

- Respondents

By Advocate Mr TPM Ibrahimkhan, Senior Central Government Standing
Counsel (for R.1, 3 & 4)

By Advocate Mr D Sreekumar, G.P. (for R.2)

The application having been heard on 17.1.96 the Tribunal
on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

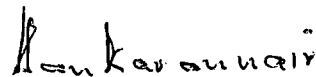
Learned counsel for applicant seeks leave to withdraw this
application with freedom to raise the contentions raised herein in

O.A.36/96, which also is filed by him. We find that the prayers in the two applications are identical except for prayer(iii), which is for a direction to permit applicant to remain in State service till he attains the age of 58. In support of that claim no ground is disclosed. Leave is granted and application is dismissed as withdrawn with freedom to applicant to raise his contentions in the Original Application 36/96. No costs.

Dated, the 17th day of January, 1996.



PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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